

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (S.J) No.58 of 2020
With
I.A. No.2662 of 2020
With
I.A. No.2647 of 2020

1. Siddharth Karan
2. Ajay Kumar Jaiswal **Appellants**

Versus

1. The State of Jharkhand
2. Tribhuvan Nath Nirala **Respondents**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Appellant : Mr. Sidhartha Roy, Advocate
For the State : Mr. A. K. Tiwari, A.P.P
For the Resp. No.02 : Mr. Arun Kumar, Advocate

05/Dated: 25th June, 2020

I.A. No.2662 of 2020

1. By filing this interlocutory application, learned counsel for the appellants undertakes to remove the defects, as pointed out by the office, as and when normal functioning of the Court is resumed.
2. In view of the submission of learned counsel for the appellants, I.A. No.2662 of 2020 stands allowed.

Cr. Appeal (S.J) No.58 of 2020

With

I.A. No.2647 of 2020

1. This appeal has been preferred against the order dated 14.01.2020 passed by the court of learned Additional Judicial Commissioner - VII, Ranchi, in SC/ST Complaint Case No.85 of 2018, whereby the prayer for anticipatory bail of the petitioners/ appellants has been rejected.
2. Learned counsel for the appellant has submitted that during the pendency of this appeal, on the intervention of friends and well wishers, both the parties have amicably settled the matter and resolved the dispute and the joint compromise petition, being I.A. No.2647 of 2020, has been filed by both the parties.
3. Learned counsel for the respondent No.02 has consented that respondent No.02's grievance has been redressed and the case was lodged on account of land dispute.

4. Learned A.P.P is present.
5. Considering the submissions of the learned counsels and the fact that both the parties have amicably settled the dispute, accordingly the appellants are directed to surrender in the court below within a period of four weeks from the date of receipt/ production of the order and in the event of their arrest or surrender, the court below shall enlarge the appellants on bail, on their furnishing bail bond of Rs.10,000/- (Ten thousand) each with two sureties of like amount each the satisfaction of learned Additional Judicial Commissioner - VII, Ranchi, in connection with SC/ST Complaint Case No.85 of 2018, on the conditions as laid down under Section 438(2) Cr.P.C.
6. In the result, the appeal is, hereby, allowed.

(AMITAV K. GUPTA, J.)

Chandan-Rohit/-